

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:5820
ANSWERED ON:08.09.2011
VIOLATION OF TERMS AND CONDITIONS FOR DEPOSIT
Singh Rajkumari Ratna

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether the Government has received any complaints about the violation of terms and conditions pertaining to public deposits and the non-repayment of these deposits by private companies during the last three years;
- (b) if so, the details thereof;
- (c) the details of the companies against whom action has been taken in this regard during the said period; and
- (d) the details of companies against whom action is pending alongwith the reasons for the delay?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) & (b): Yes, Madam. 41 complaints alleging non-repayment of deposits were received during the last three years.
- (c): Prosecutions were filed against M/s. Morepen Laboratories Limited, M/s. Euro Cotspin Limited, M/s. Asian Alloys Limited and M/s. Unique Entrade Private Limited.
- (d): Names of the companies who have been asked to offer comments on complaints are:
 1. M/s. Medinova Diagnostics Services Limited;
 2. M/s. SVPCL Limited;
 3. M/s. Prestige Holiday Resorts Private Limited
 4. M/s. Dharti Dredging and Infrastructure Limited;
 5. M/s. Nagarjuna Plantations Limited;
 6. M/s. Nagarjuna Agrichem Limited;
 7. M/s. SOL Pharmaceuticals Limited;
 8. M/s. Raji Vedant Constructions (India) Private Limited;
 9. M/s. Charminar Steels Limited;
 10. M/s. Nagarjuna Plantations Limited; and
 11. M/s. Royal Goa Beach Resorts Private Limited.